

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

ITEM No. 321  
IA-5144/2023, IA-5145/2023  
In IB-1348(ND)/2019

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & .... Petitioner/Applicant  
Anr  
Vs.  
M/s. Earthcon Universal Infratech Pvt. Ltd. .... Respondent

**Order U/s 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 27.02.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Pankaj, Mr. Girish Tripathi, Advs.  
For the RP : Mr. Rishabh Jain, Adv.  
For the SRA : Mr. Harshal Kumar, SRA

**ORDER**

**IA-5144/2023, IA-5145/2023**

In compliance with the order dated 12.01.2024, the parties have filed the written submissions which are on record.

Ld. Counsel appearing for the Applicant seeks liberty to place on record a copy of the judgment passed by the Hon'ble Supreme Court in "***Civil Appeal No. 7590-7591 of 2023***" titled as "***Greater Noida Industrial Development Authority Versus Prabhjit Singh Soni and Anr.***" Liberty granted.

Ld. Counsel appearing for the parties have submitted that the matter needs to be reheard in view of the judgment passed by the Hon'ble Supreme Court of India.

List the matter for arguments **on 01.03.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**